

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**

**Jammu, the 20<sup>th</sup> May, 2025**

**S.O 132** .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Colonel S P Patil to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the limits of Jammu Cantonment.

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. LAW-Powr/4/2025-10

Dated :- 20 -05 - 2025

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Station Staff Officer, Jammu Cant. This is with reference to letter No. 153/CATMJ dated 17-05-2025.
5. Colonel S P Patil for information.
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

**Additional Secretary to Government**  
**Department of Law Justice & PA**

